NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP (IB) No.121/Chd/CHD/2017

In the matter of:

Brij Lal Ashok Kumar.

....Petitioner-Operational Creditor.

Versus.

M/s Tara Chand Rice Mills.Pvt.Ltd.Respondent-Corporate Debtor.

Present:

Mr.Rakesh Kumar, Advocate for the petitioner. Mr. Nahush Jain, Advocate for the respondent.

The reply has been filed by the respondent-corporate

debtor and copy already has been supplied to the counsel for the petitioner.

At the very outset, the learned counsel for the respondent pointed out that

there are certain defects in the application as affidavits Annexures A-6 and

A-9 are insufficiently stamped and also not in the prescribed Form No.6

read with NCLT Form No.4. It is further submitted that there is also defect

in the description of the institute of insolvency resolution professional in the

written communication in Form 2. The notice of these defects to the

petitioner and learned counsel representing the petitioner accepts the

notice. Let the fresh affidavits and fresh written communication in Form

No.2 be filed within a period of seven days from today. The matter be now

listed for arguments on 01.02.2018.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

January 17, 2018. Ashwani